## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

## (IB)- 121(PB)/2017

IN THE MATTER OF:

Bank of Baroda

....

Applicant/petitioner

Vs.

Amrapali Silicon City Pvt. Ltd.

.... R

Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.10.2017

Coram:

CHIEF JUSTICE (Retd.) M. M. KUMAR

Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/petitioner:

Ms. Priyal Modi, Advocate

For Sh. Rajesh Samson,

Interim Resolution Professional:

Mr. Manmeet Singh,

Ms. Anjali Anchayil, Mr. Anugrah Robin Frey,

Advocates

For the Respondent

Mr. Alok Aggarwal, Ms. Rati Tandon &

Mr. Dhruv Gandhi, Advs.

## ORDER

The report is taken on record subject to all just exceptions.

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

(DEEPA KRISHAN) MEMBER(TECHNICAL)

10.10.2017 V. Sethi